

GUJARAT CONTINGENCY FUND ACT, 1960

4 of 1960

[22nd September, 1960]

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GUJARAT CONTINGENCY FUND ACT, 1960

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An Act to provide for the establishment and maintenance of a Contingency Fund in the State of Gujarat. WHEREAS it is expedient to provide for the establishment and maintenance of a Contingency Fund in the State of Gujarat; AND WHEREAS the Legislature of the State, by clause (2) of Article 267 and clause (2) of Article 283 of the Constitution of India, has been empowered by law to establish and maintain such Fund; it is hereby enacted in the Eleventh Year of the Republic of India as follows:-

1. Short title :-

This Act may be called the Gujarat Contingency Fund Act, 1960 .

2. Establishment of the contingency Fund of the State :-

There shall be established a Contingency Fund in the nature of an interest entitled the Contingency Fund of the State, into which shall be paid from and out of the Consolidated Fund of the State of Gujarat a sum of ¹ [fifty crores of rupees.]

1. Substituted by Gujarat 20 of 1989 [3.8.1989].

3. Custody of Contingency Fund and withdrawals therefrom :-

The Contingency Fund of the State shall be held on behalf of the Governor by the Secretary to the Government of Gujarat in the

Finance Department, and no advances shall be made out of such Fund except for the purposes of meeting unforeseen expenditure pending authorization of such expenditure by the State Legislature under appropriation made by law.

4. Power to make rules :-

For the purposes of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of. the payment of moneys into. and withdrawals of moneys from. the Contingency Fund of the State.

5. Repeal of Gujarat Ordinance No. 1 of 1960 :-

The Gujarat Contingency Fund Ordinance, 1960 is hereby repealed and the provisions of Section 7 of the Bombay General Clauses Act, 1904 and 25 of the Bombay General Clauses Act, 1904 (Bom. 1 of 1904), shall apply to such repeal as if that Ordinance were an enactment.